

12.04 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE WORKING GROUP ON
HANDLOOM INDUSTRY

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy of Government Resolution No. 4(15)Tex(c)/60, published in the Gazette dated the 5th May, 1961 on Report of the Working Group appointed by the Government to assess the progress made by the Handloom Industry and to make recommendations for its further development. [Placed in Library, See No. LT-3061/61].

CENTRAL SILK BOARD (RECRUITMENT)
RULES, 1961 AND ANNUAL REPORT OF
THE HINDUSTAN SALT COMPANY
LIMITED

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Central Silk Board (Recruitment) Rules, 1961 published in Notification No. G.S.R. 976 dated the 29th July, 1961, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library, See No. LT-3062/61].

(ii) (a) Annual Report of the Hindustan Salt Company Limited, Jaipur, for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.

(b) Review by the Government of the working of the above Company. [Placed in Library, See No. LT-3063/61].

PUBLIC PREMISES (EVICTION OF UN-AUTHORISED OCCUPANTS AMENDMENT RULES, 1961.

The Minister of State in the Ministry of Works, Housing and Supply

(Dr. B. Gopala Reddi): Sir, I beg to lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961, published in Notification No. G.S.R. 779 dated the 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1956. [Placed in Library, See No. LT-3064/61].

INDUSTRIAL DISPUTES (CENTRAL)
AMENDMENT RULES, 1961 AND MAIN
CONCLUSIONS OF THE EIGHTH SESSION
OF THE INDUSTRIAL COMMITTEE ON
COAL MINING.

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Industrial Disputes (Central) Amendment Rules 1961, published in Notification No. G.S.R. 857 dated the 1st July, 1961, under sub-section (4) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library, See No. LT-3065/61].

(ii) Main conclusions of the Eighth Session of the Industrial Committee on Coal Mining held at New Delhi in April, 1961. [Placed in Library, See No. LT-3066/61].

12.04-3/4 hrs

THE INCOME-TAX BILL, 1961

REPORT OF THE SELECT COMMITTEE

Shri Jaganatha Rao (Koraput): Sir, I beg to present the Report of the Select Committee on the Bill to consolidate and amend the law relating to Income-tax and Super-tax.

EVIDENCE

Shri Jaganatha Rao: Sir, I beg to lay on the Table a copy of the evidence given before the Select Committee on the Income-tax Bill, 1961.